

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

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Registration(OA) no. 226 of 1988

Sri B.V.Singh

applicant.

Versus

Union of India and others

Respondents.

Hon'ble D.S.Misra,A.M.

Hon'ble G.S.Sharma,J.M.

( Hon'ble D.S.Misra)

In this application under section 19 of the A.T.Act  
Act XIII of 1985, the applicant has sought a direction to  
the respondents to fix the seniority of the applicant w.e.f.  
1.3.1975.

2. The applicant is working as Senior Scientific  
Assistant in the office of Chief Quality Assurance Establish-  
ment(Materials) at Kanpur. The applicant had made a repres-  
entation to the Director General of Inspection,Department  
of Defence Production, regarding his seniority published vide  
C.I.M.Kanpur D.O. dated 2283. A reply to this representa-  
tion was received by the applicant vide letter dated Jan 21,  
1985 of Senior Administrative Officer for Chief Inspector  
(Materials)Kanpur. Prima facie the application is barred  
by the period of limitation prescribed under Section 21  
of the A.T.Act,1985.

3. We have heard learned counsel for the applicant,  
who contended that the applicant had made representation  
to the Secretary to Government of India on 30th Jan.1985  
and sent reminders on 6.9.85,21.2.1986, and 24.12.87. We

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have considered the matter and we are of the opinion that even after reckoning the period of limitation from the date of his second representation dated 30.1.1985 to the Secretary to Government of India, Ministry of Defence the application is not within the period of 1,1/2 years, required under section 21 of the A.T. Act, 1985.

Accordingly, we reject the application at the admission stage.

~~Khanna~~  
25.3.88  
A.M.

*J. M.*  
J.M.

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